

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Civil)...../2004
(CC:2182)
(From the judgment and order dated 18/09/2003 in WP 2748/02
of The HIGH COURT OF BOMBAY)

M/S. BARON INTERNATIONAL LTD.

Petitioner (s)

VERSUS

UNION OF INDIA

Respondent (s)

WITH I.A.1 (C/delay in filing SLP and office report)

With I.A. 2 (Appln.(s) for permission to urge additional grounds)

Date : 26/07/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA

HON'BLE MR. JUSTICE A.K. MATHUR

For Petitioner (s)Mr. Harish Salve, Sr. Adv.
Mr. Gaurab Banerjee, Sr. Adv.
Mr. Kavin Gulati, Adv.
Ms. Ruby Singh Ahuja, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice limited to the question as to whether time to deposit the amount of Rs.85 Lac be granted to the petitioners.

(K.K. Chawla)
Court Master

(Jasbir Singh)
Court Master